

**Recognition to Doctors**

4828. SHRI MAHABIR LAL BISHVAKARMA : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government have given recognition to the doctors who have received education from Russia at par with the Indian doctors as per the agreement reached with the Russian Government;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI) : (a) to (c) Section 13 of the Indian Medical Council Act, 1956 provides for recognition of medical qualification conferred by foreign universities/medical institutions to Indian nationals. The medical qualifications granted by 29 medical institutions in the erstwhile U.S.S.R., including Russia, are included in the Part II of the Third Schedule to the Indian Medical Council Act, 1956 and are recognised medical qualifications when held by Indian nationals.

[English]

**Health Programmes**

4829. SHRI ANCHAL DAS: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the amount allocated by Government to Orissa in 1995-96 for various health programmes especially women and child welfare programme;

(b) whether the entire amount was utilised by the State Government;

(c) if so, the number of women and children benefited therefrom in 1995-96;

(d) whether Government propose to increase the allocation to the State of Orissa to cover more villages with rural health services;

(e) if so, the details thereof; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI): (a) and (b) The Child Survival & Safe Motherhood Programme is being implemented in all the districts of Country including the State of Orissa for the welfare of Women & Children. An amount of Rs. 996.53 lakhs in cash & kind assistance has been provided to Orissa State during 1995-96.

(c) About 8.25 lakh women & 8.73 lakh children have been benefitted under the programme.

(d) There is no such proposal at present.

(e) Does not arise.

(f) The programme already caters to the demand of entire State.

**Danger to Crop due to Flood**

4830. SHRI DARBARA SINGH:  
SHRI SUKH LAL KUSHWAHA:  
SHRI RAMBAHADUR SINGH:  
SHRI KESHAB MAHANTA:

Will the Minister of WATER RESOURCES be pleased to state:

(a) whether Government are aware that every year crops worth crores of Rupees are being damaged due to floods;

(b) whether any assessment has been made for the loss incurred during 1996-97;

(c) if so, the details thereof, State-wise;

(d) the Central assistance provided to each State for such losses, State-wise; and

(e) the schemes formulated to check losses every year, Statewise with particular reference to Punjab, Assam and Bihar?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA) : (a) and (b) Yes, Sir.

(c) State-wise damage assessed is enclosed as Statement-I.

(d) State-wise Central Assistance released is shown in Statement-II.

(e) Various flood management measures such as embankments, drainage channels, town protection works, raising of villages and anti-erosion schemes have been formulated and implemented by the State Governments in the successive Five Year Plans to Control floods and check losses due to floods which have provided reasonable degree of protection to an area of 14.4 million ha. out of the flood prone area of 40.0 million ha. Flood Management schemes costing more than Rs. 1 crore are received for appraisal by the Central Government. In the last one year, 20 schemes of Assam and 5 schemes of Bihar were received for appraisal by the Central Government out of which 14 schemes of Assam and 2 schemes of Bihar have been cleared. In addition 94 flood proofing schemes costing Rs. 671.4 lakhs of Bihar have been cleared for implementation under the Centrally assisted programme on floor Proofing in North Bihar. No schemes have been received from Punjab during this period.